

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5356  
ANSWERED ON:06.09.2011  
IMMIGRATION OF FOREIGNERS  
Gohain Shri Rajen

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of measures taken by the Government to address the issue of immigration of foreigners from neighbouring countries including Bangladesh;
- (b) the details of the outcome thereof;
- (c) the progress made in the updation of the National Register of Citizens (NRC) of North Eastern Region in the country including Assam; and
- (d) whether updation of NRC provides a solution to the issue of illegal immigrants in the country including Assam?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO.5356 FOR 06.09.2011.

(a) to (b): Central Government is vested with the powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to State Governments/union Territory Administrations in November, 2009. This was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. A number of Initiatives have been taken by the Government to prevent/curb infiltration from across the border from Bangladesh and Pakistan, which also include:-

(i) Effective domination of the border by carrying out round the clock surveillance of the borders

(ii) Erection of border fencing on the International Border

(iii) Floodlighting of the border to enhance the observation during night

(iv) Introduction of hi-tech surveillance equipment including night navigation devices.

(v) Setting up of 1185 Border Out Posts (BOPs) along Indo-Bangladesh border to reduce the inter BOP distance for effective border domination, of which 802 BOPs have already been established. Setting up of remaining 383 BOPs have been sanctioned.

(vi) Border Security Force is presently manning 609 Border Out Posts (BOPs) on the Indo-Pakistan border. Construction of additional 126 BOPs has been sanctioned.

A major issue which affects the timely deportation/repatriation of the illegally staying Bangladeshi and Pakistani nationals is the delay in verification of nationality of the persons apprehended by the respective Governments. This matter is taken up regularly with the Governments of Bangladesh and Pakistan through diplomatic channels. As per information available, Border Security Force is co-operating with the police authorities of various States/UTs and is facilitating the deportation/repatriation of Bangladeshi and Pakistan nationals.

(c) to (d): Government of India has decided to update the NRC 1951 in the State of Assam. Accordingly, the State Government has

prepared the modalities for updating NRC 1951. No basis of the modalities prepared and after taking approval from the concerned authority, the Office of the Registrar General, India had issued notification for updating NRC 1951 (Pilot Project) in the two revenue circles, namely, Barpeta Revenue Circle in the Barpeta District and Chaygaon Revenue Circle in the Kamrup district of Assam w.e.f. 1st June, 2010. However, due to certain administrative problems, the Government of Assam had to temporarily stop the updation work of NRC. The State Government has constituted a Cabinet Sub-Committee on 03.08.2010 to give recommendations on the guidelines/procedure to be followed for updation work, after detailed discussion with the stake holders.